

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Criminal Appeal No(s). 2384/2014

VISHWAS KAPOOR & ORS.

Appellant(s)

VERSUS

STATE OF UP & ORS

Respondent(s)

Date : 13/10/2015 This appeal was called on for hearing today.

For Appellant(s)

Ms Niharika Karanjawala, Adv.
M/s. Karanjawala & Co., Adv.

For Respondent(s)

Mr. Abhish Kumar, Adv.
Mr. H. Raghavendra Rao, Adv.UPON hearing the counsel the Court made the following
O R D E R

Service upon respondent nos. 1 to 4 and 6 is complete.
Respondent nos. 3, 4, 6 have chosen not to appear
despite being served.

However, respondent nos. 1 and 2 are well represented.
Respondent no.5 could not have been served for want of
complete and fresh address for him. The ld. Counsel for the
appellant has requested some more time as the address is
not traceable. Be provided within four weeks time. Notice
thereafter be issued.

Signature Not Verified

None of the parties have filed additional documents.

Digitally signed by

Hema Joshi

Date: 2015.10.14

List again on 14.1.2016.

14:03:58 IST

Reason:

(RACHNA GUPTA)
Registrar